



**Central Administrative Tribunal  
Allahabad Bench, Allahabad**

**CCP No.160/2017  
O.A. No.330/375/2017**

Order reserved on : 18.08.2021  
Order pronounced on : 31.08.2021

(Through Video Conferencing)

**Hon'ble Mr. Tarun Shridhar, Member (A)  
Hon'ble Mrs. Pratima K. Gupta, Member (J)**

Hafeezuddin aged about 55 years  
S/o Mr. Majeeduddin  
R/o 152-B/7D Wasiabad  
Noorullah Road  
Allahabad.

.... Applicant  
(By Advocate: Shri Amrendra Kumar Srivastava)

Versus

P.S.Bisht, Senior Divisional Personnel Officer,  
North Central Railway Allahabad Division,  
Nawab Yusuf Road Allahabad.

.... Respondents  
(By Advocate: Sh. P.K.Pandey)

**ORDER**

**Hon'ble Mrs. Pratima K. Gupta, Member (J)**

This CP has been filed seeking compliance of order dated 23.05.2017 passed by this Tribunal in OA No.375/2017. The operative part of the order reads as under:

"4. But in view of the limited prayer made by the applicant, we direct the respondent/Competent Authority to examine if the applicant is similarly situated to the applicants of O.A. NO.1695/2011 and if so, similar relief as granted to them may be granted to the applicant herein. This exercise is to be completed within 2 months from the date of receipt of certified copy of this Order. With the above direction the O.A. is disposed of.

5. It is made clear that we have not entered into the merits of the case. There is no order as to costs."

2. Present CP was heard on 18.08.2021 and order was reserved. Time was granted to both the parties to file their written submissions within a week. Written submissions for the respondents have been filed on 25.08.2021. However, learned counsel for applicant has chosen not to file the same.

3. The respondents filed a compliance affidavit on 11.12.2017 whereby the Tribunal's order was stated to



complied with vide order dated 24.08.2017. Accordingly, the applicant was granted temporary status as Mobile Booking Clerk on 29.08.1981 and thereafter he has been regularized w.e.f. 29.08.1984.

4. However, not being satisfied with the compliance order dated 24.08.2017, the applicant moved a MA for antedating his date of regularization. In reply to this MA, respondents again filed a compliance affidavit on 19.01.2019 stating that vide order dated 25.10.2018 (Annexed at page 12) the date of regularization of the applicant has been antedated to 15.01.1984 from 29.08.1984. Applicant has also been paid the difference of pay.

5. Third compliance affidavit was filed on 01.03.2021 wherein order dated 25.10.2018 was once again corrected showing the date of regularization of the applicant as 15.01.1981. Copy of this order dated 17.02.2021 correcting the date of regularization of the applicant is annexed as Annexure A-4 to the third compliance affidavit filed on 01.03.2021. Applicant has also been paid the difference of pay accordingly.



6. It appears from the record that substantial compliance of the Tribunal's order has been made as there is no willful disobedience on the part of the respondents. CP No 160/2017 is closed. Notices are discharged.

7. However, applicant is at liberty to approach this Tribunal, if any grievance still subsists.

8. All pending MAs stand disposed of.

(Pratima K. Gupta)  
Member (J)

( Tarun Shridhar )  
Member (A)

'sd'